

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.402
CP/95/ND/2024

IN THE MATTER OF:

Naresh Kumar Bhalla	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 15.07.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Naresh Kumar Bhalla, Adv.
For the Respondent	:	
For the RP	:	Ms. Vastala Kak, Mr. Raghav Dembla for the RP

ORDER

Mr. Naresh Kumar Bhalla, Ld. Counsel for the Applicant is present physically. As per the last order dated 30.05.2024, Ld. Counsel for the Applicant sought time to file rejoinder. Today, no representation on behalf of the Respondent. In the interest of justice, list this matter on **08.08.2024**.

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)